

PUNJAB VIDHAN SABHA

BILL NO. 31-PLA-2020

THE CODE OF CIVIL PROCEDURE (PUNJAB AMENDMENT) BILL, 2020

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BILL

further to amend the Code of Civil Procedure, 1908, in its application to the State of Punjab.

Short title and commencement..

1. (1) This Act may be called the Code of Civil Procedure (Punjab Amendment) Act, 2020.

(2) It shall extend to the whole of the State of Punjab.

(3) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment of section 60 of Central Act 5 of 1908.

2. In the Code of Civil Procedure, 1908, in its application to the State of Punjab, in section 60, in sub-section (1), in the proviso, in clause (b), after the words and sign "judgment-debtor is an agriculturalist," the words and sign "his agricultural land to the extent of two and half acres," shall be inserted.